

**THE NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH  
(through web-based video conferencing platform)**

**Company Appeal No.14/Chd/Hry/2020**

**Under Section 252(1) of the Companies Act, 2013.**

**In the matter of:**

Johney Walker Premium  
Residences Pvt. Ltd.

...Petitioner

Versus.

Registrar of Companies, NCT of  
Delhi and Haryana.

...Respondent

**Present through video conferencing:**

Mr. Vishav Bharti Gupta, Advocate for the petitioner.

Issue notice of this petition to the Registrar of Companies, NCT of Delhi & Haryana and the Income Tax Department through the Nodal Officer – Principal Chief Commissioner of Income Tax, NWR, Aaykar Bhawan, Sector 17-E, Chandigarh. The petitioner shall collect the notices from the Registry and send the same to the above authorities immediately by speed post attaching therewith copy of the petition, entire paper book and copy of this order. The affidavit of service along with postal receipts and tracking reports shall be filed within three weeks.

2. The reply/report/objections by the Registrar of Companies and the Income Tax Department be filed within three weeks from the date of receipt of notice and response to the report, if any, be filed by the petitioner within two weeks thereafter exchanging copies between the parties.

3. List the CP on 24.09.2021.

4. The petitioner-company shall be permitted to operate its bank account No.9130200220378197 maintained with Axis Bank or any other Bank Account in the name of the company in terms of Section 250 of the Companies Act, 2013 until further orders.

Sd/-

(Raghu Nayyar)  
Member (Technical)

(Ajay Kumar Vatsavayi)  
Member (Judicial)

July 09, 2021  
pc